

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 851/MP/2025 along with IA No.29/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 04.07.2025 between AMPIN Energy Green Four Private Limited and Solar Energy Corporation of India Ltd. seeking compensation and relief on account of allowed change in law events being increase in Goods and Service Tax on Solar Modules and renewable energy equipment from 5% to 12% pursuant to the Ministry of Finance Notification No. 08/2021- Integrated Tax (Rate) and Notification No. 08/2021- Central Tax (Rate) dated 30.09.2021 and imposition of BCD on solar cells and solar modules to 25% and 40% respectively by way of MNRE Office Memorandum dated 9.03.2021.

Petitioner : AMPIN Energy Green Private Limited and Anr.

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Date of Hearing : **18.09.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, AMPIN
Shri Girik Bhalla, Advocate, AMPIN
Ms. Snehal Upadhyay, Advocate, AMPIN
Ms. Mandakini Ghosh, Advocate, SECI
Shri Rahul Ranjan, Advocate, SECI
Shri Sayandeep Chakraborty, Advocate, SECI
Shri Sakya Singha Chaudhari, Advocate, WBSEDCL
Ms. Shreya Dubey, Advocate, WBSEDCL
Ms. Jane Kapai, Advocate, WBSEDCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner and the Respondents made detailed oral submissions and concluded their respective arguments.

2. At the request of the learned counsel for the parties, the Commission permitted both sides to file their written submissions, if any, within ten days with a copy to the other side.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

